

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 09.12.2013

CP No. 57/2913 (OA No. 475/2012)

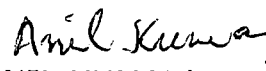
Mr. Pradeep Singh, proxy counsel for
Mr. Rajvir Sharma, counsel for petitioner.
Mr. Anupam Agarwal, counsel for respondents.

The present Contempt Petition was filed by the petitioner for non-compliance of the order dated 30.07.2012 passed by this Tribunal in OA No. 475/2012. Vide this order dated 30.07.2012, the respondents were directed to decide the legal notice for demand of justice of the applicant dated 03.04.2012 (Annexure A/6 of the OA) expeditiously by passing a reasoned and speaking order but not beyond the period of three months from the date of receipt of a copy of the order.

The respondents have filed their reply. From the perusal of the record, it is seen that the legal notice for demand of justice of the applicant dated 03.04.2012 has been decided by the respondents vide their letter dated 29.11.2012 (Annexure CPR-1). Thus, we are satisfied with the compliance of the order of the Tribunal dated 30.07.2012 in OA No. 475/2012.

Therefore, the Contempt Petition does not survive. The Contempt Petition is dismissed accordingly. Notices issued earlier to the respondents are discharged.


(ARVIND ROHEE)
JUDICIAL MEMBER


(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat